

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. 566/93

DATE OF DECISION: 18.6.93

M.Ramakrishnan

Applicant

Mr.M.R.Rajendran Nair

Advocate for the Applicant

vs.

1. Union of India represented by
Secretary to Government,
Ministry of Communications,
New Delhi.

2. Chief Controller of Defence Accounts,
Allahabad.

3. Defence Pension Disbursing Officer,
Kollam. .. Respondents

Mr.K.V.Raju, ACGSC

Advocate for the Respondents.

CORAM:

THE HON'BLE MR.JUSTICE C.SANKARAN NAIR, VICE CHAIRMAN

JUDGEMENT

Both sides are agreed that the controversy in this case is settled by the decision in T.A.K.732/87. In this view, it is declared that the applicant is entitled to get relief on the ignored part of pension. Arrears due will be paid within two months from today.

2. Application allowed as above. No costs.

C.Sankaranair

C.SANKARAN NAIR(J)
VICE CHAIRMAN

Dated the 18th June, 1993.